REGISTERID

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated :17:08:1987

APPLICATION NO	479/87(F)	/xec()	
XXXXXXXXX			

Applicant

Syad Bande Ali,

Vs. Sr. Supdt. of post offices, Gulbarga & ers.

1. Shri Syed Bande A-li, Pestman, Sherapur H.O.

Sherapur.

 Senior Superintendent of post Offices, Gulbarga Division, Gulbarga.

- Director of Postal Services, New Delhi.
- Director of Pestal Services, Notth Region, Dharwar.
- 5. Shfi M.Raghavendra Achar, Advocate, No.1074-1075, Banashankari I Stage, Sreenivasanagar, Bangalore-560 050.
- Shri M.S.Padmarajaiah,
 Sr. Central Gevt. Standing Counsil
 High Court Bilding,
 Bangalore-1.

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SEXXXX

application on 13-2-1987.

DEPUTY REGISTRAR

8ECKEMENEMENTSER

(JUDICIAL)

Encl : as above

RECEIVED

Diary No. 1012/CR/87

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 13thDAY OF AUGUST, 1987.

Present : Hen'ble Sri P.Srinivasan

Member (A)

Application No. 479/87.

Syed Bande Ali, Pestman, Sherapur H.O. Sherapur.

Applicant

(Sri M.RaAchar

Advesate)

Vs.

- Senier Superintendent of Pest Offices, Bulbarga Dvn., Gulbarga.
- 2. Director of Postal Services, New Dolhi.
- Director of Postal Services, North Region, Dharwar. ..

Respondents

(Sri M.S.Pammarajaiah

. Advecate)

This application has come up before the court teday.

Hen ble Sri P. Srinivasan, Member (A) made the following:

DRDER

In this application, the applicant, who is working as Selection Grade Postman at Sherapur, Gulbarga district, complains against his transfer by an order dated 20.2.1987 from Sherapur to Mahagaon as Mail Overseer.

- 2. Sri M.R.Achar, learned counsel for the applicant, states that the applicant is prepared to be reverted as Postman if he can be retained in Sherapur.
- Sri M.S.Padmarajaiah, learned counsel for the respondents, states that if the applicant is prepared to be reverted as Pestman, the respondents will consider his case for retention at Sherapur.

In view of the above, the respondents are directed for relation to case of the applicant at Sherapur in the grade of Postman to which he is prepared to be reverted.

5. In the result, the application is partly allowed as indicated above.



Parties to bear their own sests.

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MEMBER (A)

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CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE